

Central Administrative Tribunal, Principal Bench

Original Application No. 959 of 2000

New Delhi, this the 16th day of August, 2000

Hon'ble Mr.Justice Ashok Agarwal, Chairman
Hon'ble Mr.V.K.Majotra, Member (Admnv)

Retired Sub-Inspector Subey Singh No.297/D, D/o
Late Shri Shiv Lal Kaushik, Aged 60 years, R/o
Vill & P.O-Lehrar, Distt-Sonipat, Haryana - Applicant
(By Advocate Shri Shanker Raju)

Versus

1. Union of India through its Secretary, Ministry of Home Affairs, North Block, New Delhi.
2. Joint Commissioner of Police Operations, Police Head Quarters, I.P.Estate, M.S.O. Building, New Delhi. - Respondents
(By Advocate Shri Rajinder Pandita)

O R D E R (Oral)

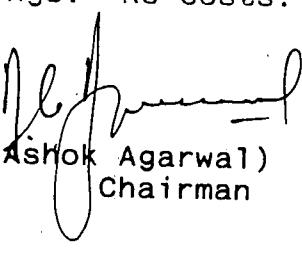
By Justice Ashok Agarwal, Chairman.-

Present OA seeks to quash disciplinary proceedings initiated against the applicant. Aforesaid prayer is made on the ground that disciplinary proceedings have not been concluded within a period of three months as directed by the order issued on 22nd December, 1999 in OAs 1217 & 1113 of 1996 (Annexure-A-3).

2. We have heard the learned counsel of contending parties and we find that it would be in the interest of justice to extend the time for conducting and concluding aforesaid disciplinary proceedings which are being conducted against the applicant herein and three others. Interim order of stay of 26th May, 2000 is vacated and the present OA is disposed of by granting the respondents a further period of three months from the date of service of this order for conducting and concluding the said disciplinary proceedings. No costs.


(V.K.Majotra)
Member (Admnv)

rkv


(Ashok Agarwal)
Chairman